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Separate paging is given to this part in order that it may be
 filed as a separate compilation

PART IV

**Acts of the Gujarat Legislature and Ordinances promulgated
 and Regulations made by the Governor.**

The following Act of the Gujarat Legislature, having been assented to by the President on the 4th December 1964, is hereby published for general information.

AKBAR S. SARELA,
 Secretary to Government,
 Legal Department.

GUJARAT ACT NO. 33 OF 1964.

(First published, after having received the assent of the President in the "Gujarat Government Gazette" on the 18th December 1964.

An Act. to amend the Probation of Offenders Act, 1958 in its application to the State of Gujarat.

It is hereby enacted in the Fifteenth Year of the Republic of India as follows:—

1. This Act may be called the Probation of Offenders (Gujarat Amendment) Act, 1964. Short title.
2. In the Probation of Offenders Act, 1958 in its application to the State of Gujarat (hereinafter referred to as "the principal Act"), in sub-section (2) of section 13 the *Explanation* shall be renumbered as *Explanation I* and after *Explanation I* as so renumbered the following shall be inserted, namely:— Amendmen
of section
of Act 30
1958.

20 of
1958.

"Explanation II.—For the purposes of this section, the City of Ahmedabad as defined in clause (2) of section 2 of the Ahmedabad City Courts Act, 1961 shall be deemed to be a District and the Chief Magistrate appointed under that Act shall be deemed to be District Magistrate of that District".

Insertion of new section 20 in Act 20 of 1958.

3. In the principal Act, after section 19, the following new section shall be added, namely:—

"20. In the area in which this Act comes into force, (hereinafter referred to as "the said area"),

Repeal of Bom. XIX of 1938.

(1) if the said area forms part of the Bombay area of the State of Gujarat, the Bombay Probation of Offenders Act, 1938,

Bom. XIX of 1938.

(2) if the said area forms part of the Saurashtra area of the State of Gujarat, the Bombay Probation of Offenders Act, 1938 as adapted and applied to the said Saurashtra area, and

Bom. XIX of 1938.

(3) if the said area forms part of the Kutch area of the State of Gujarat, the Bombay Probation of Offenders Act, 1938 as applied to the said Kutch area

Bom. XIX of 1938.

shall stand repealed with effect on and from the date on which this Act comes into force in the said area:

Provided that such repeal shall not affect—

(a) the previous operation of any law so repealed or any thing duly done or suffered thereunder,

(b) any right, privilege, obligation or liability acquired, accrued or incurred under any law so repealed, or

(c) any penalty, forfeiture or punishment incurred under any law so repealed in respect of any offence, or

(d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid,

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not come into force:

Provided further that anything done or any action taken (including any appointment made, recognition given, or rule or order made) under the provisions of any law so repealed under this section and in force immediately before the said date shall be deemed to have been done or taken under the corresponding provisions of this Act, and shall continue in force until superseded by anything done or any action taken under the provisions of this Act."